

| 1                                  | 2                    | 3   |
|------------------------------------|----------------------|---|
|                                    |                      | 2 kgs pulses; 1 kg milk powder;<br>1kgs salt; one bundle candles;<br>one bundle match box;<br>one packet Tea. |
| 3.                                 | Blankets             | 1080 Nos.   |
| 4.                                 | Pherans              | 500   |
| 5.                                 | Coir Mattresses      | 12  |
| 6.                                 | Medicine             | 06 boxes  |
| 7.                                 | Kitchen sets         | 264 Nos.  |
| <b>Balnoi 14th November, 2005</b>  |                      |   |
| 1.                                 | Rice                 | 210 qtls.   |
| 2.                                 | Atta                 | 280 qtls.   |
| 3.                                 | CGI Sheets           | 1788 mts.   |
| <b>Silikot 16th November, 2005</b> |                      |   |
| 1.                                 | Blankets             | 1020  |
| 2.                                 | Clothes              | 8 cartoons  |
| 3.                                 | Tarpals              | 100 Nos.  |
| 4.                                 | Kitchen Sets         | 501 Nos.  |
| 5.                                 | Towels               | 300 Nos.  |
| 6.                                 | Foam Mattresses      | 144 Nos.  |
| 7.                                 | Composite food packs | 500 bags  |

#### **Abolition of Administrative Tribunals**

\*329. SHRI AMAR SINGH: SHRI

ABU ASIM AZMI:

Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to abolish the Central Administrative Tribunals and the States Administrative Tribunals;

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(b) if so, the details thereof and the reasons for taking such a decision; and

(c) what would be the fate of the employees of these tribunals after their abolition?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) There is no proposal presently under consideration to abolish Central Administrative Tribunal. However, Government of Karnataka and Tamil Nadu have sent proposals to abolish their State Administrative Tribunals.

(b) Both the State Governments are of the view that in the light of the judgement of the Supreme Court in the case of L. Chandrakumar vs. Union of India decisions of the State Administrative Tribunal may be questioned in the High Court by way of Writ Petitions before a Division Bench and therefore the State Administrative Tribunals have become redundant.

(c) If and when, abolition of any Administrative Tribunal is considered, the interests of the employees would also be kept in view.

#### **Guidelines on child labour**

\*330. SHRI RAJU PARMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have formulated the guidelines on child labour;

(b) if so, the details in this regard;

(c) whether it is a fact that many States are not implementing the guidelines; and

(d) if so, the action taken against these States for non-compliance of the guidelines?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) and (b) Yes, Sir. After the enactment of the Child Labour (Prohibition & Regulation) Act, 1986, Government